

कर्मचारियों में मतभेद के कारण उज्जैन टेलीफोन एक्सचेंज का बन्द होना

*457 डा० लक्ष्मीनारायण पांडेय : क्या मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत जुलाई के द्वितीय सप्ताह के दौरान डिप्टीजनरल इंजीनियर टेलीग्राफ्स उज्जैन के कर्मचारियों और प्राधिकारियों के बीच मतभेद होने से तनावपूर्ण स्थिति उत्पन्न होने के कारण उज्जैन टेलीफोन एक्सचेंज 7 घंटे के लिये बन्द रहा और रतलाम, मंदसौर तथा नीमच स्थित टेलीफोन एक्सचेंज भी कुछ समय तक बन्द रहे ;

(ख) यदि हाँ, तो क्या इन बारे में भ्रम तक कोई जांच नहीं की गई है ; और

(ग) इस घटना का व्योम क्या है और इस बारे में यदि कोई न्यायवाही की गई है तो वह क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुचुबेच साय) : (क) जी हाँ। उज्जैन का टेलीफोन एक्सचेंज 7 घंटे और मंदसौर और नीमच के एक्सचेंज 2 घंटे बन्द रहे। रतलाम का एक्सचेंज बन्द नहीं रहा था।

(ख) भोपाल के जनरल मैनेजर दूरसंचार ने कर्मचारियों की शिकायतों की जांच की है।

(ग) उज्जैन की टेलीफोन सेवा के बारे में जनता की बार-बार शिकायतें आने पर वहाँ से जून, 1978 के महीने में 21 टेलीफोन आपरटोरों और 6 जूनियर इंजीनियरों के तबादले दूसरी जगहों में कर दिये गये थे। यूनियन ने तबादलों पर एतराज किया। जनरल मैनेजर ने बाद में यूनियन के प्रतिनिधियों से विचार-विमर्श किया जिसके फलस्वरूप तबादले के आदेशों में संशोधन कर दिये गये।

Trade Union Rights to Workers of Autonomous Research and Educational Institutions

*459. SHRI C. R. MAHATA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the research workers of the autonomous research and educational institutions have demanded

scrapping of the existing "master-servants" relations and urged the Centre to frame laws that give them trade union rights; and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Government have received a copy of a resolution adopted at a meeting, held on 7 July 1978 in Calcutta, of employees of autonomous research and educational institutions of which the relevant portion reads:

"(1) The Parliament, in the ensuing session, shall by enactment accord protection by law to employees of all categories working in autonomous research and educational institutions against unjust punitive measures by their authorities by enabling appeal to Courts of Law and scrapping the "Master-Servant" relation existing at present in autonomous research and educational institutions. Thus statutory guarantee of security of service should be accorded.

(2) In the light of the recent verdict of the Supreme Court (Rajappa Vs. Bangalore Sewerage Board) this meeting urges upon the Centre to frame such rules as will accord Trade Union Rights to all working in autonomous research and educational institutions."

2. The entire issue is under examination of the Government in the over-all context of the comprehensive legislation which is expected to be introduced in the current session of Parliament.

Working of Hospitals in Delhi

*460. SHRI YAGYA DATT SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the conditions prevailing in Government hospitals in Delhi

are not conducive to the patients who are admitted in the hospitals;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to maintain cleanliness in hospitals and improve environment and availability of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Despite continual additions of staff and funds scope for further improvement in the functioning of Government Hospitals in Delhi continues to exist. The existing inadequacies are largely due to increasing numbers of patients visiting the Hospitals.

(c) The need for ensuring a high standard of cleanliness and healthy environments in hospitals is continuously emphasised at all levels and this aspect is specially examined during inspections by senior officials. Within the constraints of available resources and increasing numbers of patients requiring treatment, every effort is being made to improve the availability of medicines in the hospitals.

Aid to Sir Ganga Ram Hospital

*461. CHOWDHRY BALBIR SINGH:
SHRI AMARSINH V.
RATHAWA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Sir Ganga Ram Hospital and its Trust are receiving donations, aids, grants and loans from various sources under various heads;

(b) if so, the details of aids, grants and loans received in cash and kind during the last three years from the Central Government, Delhi Administration, New Delhi Municipal Committee and Delhi Municipal Corporation; and

(c) how the same have been utilised under various heads?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) A statement is placed on the Table of the House.

(c) The grants-in-aid were utilised for the purpose for which these were sanctioned.

Statement

Grants in aid given to Sir Ganga Ram Hospital and the purpose thereof for the years 1975-76, 1976-77 and 1977-78.

Name	Years		
	1975-76	1976-77	1977-78
	Rs.	Rs.	Rs.
Ministry of Health and Family Welfare	54,500	97,000	Nil
			(for meeting 50% of deficit in recurring expenditure of non-administrative nature)
	2,208	69,245	Nil
			(for equipment)
	25,750	Nil	Nil
			(for construction)